

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

T.P.No.65/17 IN
Co.P.No.132/16

Under Section 433(e) of Companies Act, 1956

IN THE MATTER OF
NIRLON LIMITED
AND
FORCE FITNESS (INDIA) PRIVATE LIMITED

Order delivered on: 22.02.2018

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

Between

Nirlon Limited
Pahadi Village,
Goregaon east,
Mumbai- 400063

...Petitioner

And

Force Fitness (India) Private Limited
No. 41/A FF, BDA Complex,
HSR Layout,
Bengaluru- 560034

...Respondent

For the Petitioner (s) : Perika. K. Arjun, Advocate
For the Respondent : Nagesh.M, Advocate

ORDER

The petition is listed before the Bench for orders. When the matter is taken up, both sides already filed the settlement memo on 18/12/2017.

Counsel for Petitioner reported that, petitioner has received claim amount as per memo from the Respondents and that Respondents also vacated the premises. He requested the Tribunal to dismiss the petition as per the Compromise Memo

Accordingly, Petition is dismissed as withdrawn as settled outside the Tribunal in terms of settlement memo dated 18/12/2017 at no cost.


(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL


(RATAKONDA MURALI)
MEMBER, JUDICIAL